



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th May, 2015

No. LGL.49/2011/128.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XII OF 2015

(Received the assent of the Governor on 20th May, 2015)

THE ASSAM WOMEN'S UNIVERSITY (AMENDMENT) ACT, 2015

AN ACT

further to amend the Assam Women's University Act, 2013.

Preamble

Whereas it is expedient further to amend the Assam Women's University Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

**Assam Act
No. XXII of
2013**

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Women's University (Amendment) Act, 2015.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

**Amendment of
section 11**

2. In the principal Act, in section 11, -
(i) for sub-section (4), the following shall be substituted, namely:-

“(4) The Vice-Chancellor shall retire on the date he attains the age of 70 years.”

(ii) for sub-section (5), the following shall be substituted, namely:-

“(5) The Vice Chancellor shall hold office for a term of five years from the date on which he/she enters upon his/her office and shall be eligible for re-appointment.”

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.